

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 12

IA 1403/2024 (NEW IA) in C.P. (IB)/1233(MB)2020

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.04.2024**

NAME OF THE PARTIES: **RAJKOT NAGARIK SAHAKARI BANK**
 LTD. VS MR. DINESHKUMAR SITARAM
 JAISWAL

Section 95(1) of the Insolvency and Bankruptcy Code, 2016 and
Application under any other provisions- IBC

ORDER

IA 1403/2024 (NEW IA) in C.P. (IB)/1233(MB)2020

- 1) Mr. Pratik Sarkar, Ld. Counsel for the Applicant is present. Mr. T.N. Chandrasekar, Ld. Counsel for the Respondent No. 1, is also present and waives service of Notice.
- 2) The present Interlocutory Application has been filed by the Applicant, Mr. Dineshkumar Sitaram Jaiswal, seeking certain directions against Respondents, which are elaborately mentioned in the Prayer clause of the Application.
- 3) The matter is coming up on Board for the First time. In that view of the matter, Registry is directed to issue Notice **to all the Respondents, except**

Respondent No. 1, who are arrayed as Party Respondents in the present Application, clearly intimating the next date of hearing and to place on record Compliance Report well before the adjourned date.

- 4) In addition to the Notice issued by the Court, Applicant herein is also directed to issue Notice **to all the Respondents, except Respondent No. 1**, who are arrayed as Party Respondents in the present Application, clearly intimating the next date of hearing by all available means (i.e. Speed Post, E-mail, etc.) and to place on record Affidavit of Service, well before the adjourned date.
- 5) Applicant is further directed to serve a copy of the present Interlocutory Application upon all the Respondents herein, forthwith, if not served earlier.
- 6) Needless to say, after receipt of copy of the Application, all the Respondents herein shall file and place on record Affidavit in Replies well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 7) Stand over to 15.04.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**